

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 9th October, 2020

S.O -310 Whereas, during intervening night of 8/9.04.2020 Police Baramulla received reliable information about the hiding/presence of terrorists in village Shumlaran Chandoosa; and

2. Whereas a cordon and search operation was launched in the village and during search one terrorist of JeM outfit identified as Bashir Ahmad Beigh S/O Gh. Mohi-Ud-Din R/O Shirpora Chandoosa was apprehended along with one AK-47 Rifle, Two AK-47 magazines and (40) Forty live cartridges; and

3. Whereas, a case FIR NO. 12/2020 U/S 20, 23 ULA (P) Act, 1967 was registered in Police Station Chandoosa and investigation of the case was taken up; and

4. Whereas, during investigation site plan of place of occurrence was prepared, statements of witnesses acquainted with the facts and circumstances of the case were recorded under relevant the provisions of law.; and

5. Whereas, during investigation it was revealed that the accused was affiliated with JeM outfit and a terrorist namely Sajad

Nawab Dar @ Jaffar S/O Nawab Dar R/O Sayeedpora had provided him the arms/ ammunition for terrorist activities; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Bashir Ahmad Beigh S/O Gh. Mohi-Ud-Din Beigh R/O Shirpora Chandoosa.	20,23 ULA(P) Act
2	Sajad Nawab Dar @ Jaffar S/O Nawab Dar R/O Sayeedpora	

7. Whereas, accused Sajad Nawab Dar has been killed in an encounter on 08.04.2020 and was dropped from the case; and

8. Whereas, the Authority appointed by the Government under Sub-section (2) of Section 45 of the ULA(P) Act 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that a prima facie case against the accused has been made out; and

9. Whereas after perusing the case diary, the relevant documents and also taking into consideration views of the Authority appointed under Sub-Section (2) of the Section of 45 ULA (P) Act 1967, the Government is of the view that there is sufficient material and

evidence available against the accused for his prosecution under the aforesaid provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 20,23 ULA (P) Act, in the case FIR No. 12/2020 of Police Station Chandoosa.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department.

No. Home/Pros/ 72 /2020

Dated: 09.10.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to the Government
Home Department